I907. GOVERNMENT OF EASTERN BENGAL & ASSAM.

REVENUE DEPARTMENT.

REVENUE MISC.-A.

March 1907.

Nos. 1-4.

Modification of Rule 30 of the Rules framed under the Indian Mines Act, VIII of 1901, regarding Mine Managers and their certificates.

REFERENCES TO FORMER CASES. Department, date, and Nos., or File No. and Brief Title of File. year. 1. Rev. (Misc.), A, June 1906, Nos. Same subject. 2. Ditto, Nov. 1904, Nos. 96-156. X-70-07. REFERENCES TO LATER CASES. Department, date, and Nos. Brief Title of File. Rw. 9nis D. 92my/08

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Unimportant and original papers.

1907.

GOVERNMENT OF EASTERN BENGAL AND ASSAM.

REVENUE DEPARTMENT.

REVENUE MISCELLANEOUS-A.

MARCH.

Nos. 1-4.

Modification of Rule 30 of the Rules framed under the Indian Mines Act, VIII of 1901, regarding Mine Managers and their certificates.

No. 2.—Enclosure.

No. 3.—To the Commissioners of Divisions, No. 1053-

No. 4.—Notification by the Government of Eastern Bengal and Assam, No. 1140C., dated the 7th February 1907.

NOTES.

REVENUE MISCELLANEOUS-A, MARCH 1907.

Nos. 1-4.

Modification of Rule 30 of the Rules framed under the Indian Mines Act, VIII of 1901, regarding Mine Managers and their certificates.

From the Under-Secretary to the Government of India, Department of Commerce and Industry, No. 895-909—82 dated the 26th January 1907.

Amendment in Rule 30 of the Rules framed under the Indian Mines Act, VIII of 1901, regarding Mine Managers and their certificates.

Under-Secretary,

Progs. No. 2 in Rev., Misc., A, June Necessary addition has been made in the copy of India's Notification No. 2968-82, dated the 21st April 1906.

India's Notification of the 26th January last may be republished in the next week's gazette and copy of it may be forwarded to all Commissioners of Divisions, as was done in the case of the Government of India Notification of 21st April 1906.

Chandra Kisor-1st February 1907.

S. N. B .- 1st February 1907.

Chief Secretary,

Yes. For perusal.

1st February 1907.

1st February 1907.

C. TINDALL.

P. C. LYON.

[To all Commissioners of Divisions, Eastern Bengal and Assam, No. 1053-57C., dated the 4th February 1907.]
[Notification No. 1140C., dated the 7th February 1907, published in the Eastern Bengal and Assam Gazette of the 9th February 1907.]

GOVERNMENT of EASTERN BENGAL & ASSAM

REVENUE MISC.—A.

March 1907.

Modification of Rule 30 of the Rules framed under the Indian Mines Act, VIII of 1901, regarding Mine Managers and their certificates.

No. 894-82.

GOVERNMENT OF INDIA.

DEPARTMENT OF COMMERCE AND INDUSTRY.

GEOLOGY AND MINERALS.

NOTIFICATION.

Dated Calcutta, the 26th January 1907.

In exercise of the power conferred by section 20 of the Indian Mines Act, 1901 (VIII of 1901), the Governor-General in Council is pleased to direct that for the last sentence in rule 30 of the rules regarding Mine Managers and their certificates, published with Notification No. 2968—82, dated 21st April 1906, the following shall be substituted, namely:—

"Every regulation made by the Board under this rule shall be published in the local official gazette, and except as regards examinations held before the end of January 1907, no such regulations shall take effect until six months from the date on which it was first so published."

W. L. HARVEY,

Secretary to the Government of India.

Nos. 895-909-82.

A copy is forwarded to the Governments of Madras, Bombay, Bengal, the United Provinces, the Punjab, Burma, Eastern Bengal and Assam, the Honourable the Chief Commissioner of the Central Provinces, the Chief Commissioner of Coorg, the Chief Commissioner of Ajmer-Merwara, the Honourable the Agent to the Governor-General and Chief Commissioner, North-West Frontier Province, and the Honourable the Agent to the Governor-General in Baluchistan, for information.

-A copy is also forwarded to the Eailway Board

Director, Geological Survey of India, for information.

Chief Inspector of Mines of India.

By order, etc.,

M. M. S. GUBBAY,
Offg. Under-Secy. to the Govt. of India.

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R,-M. 3. Modification of Rule 30 of the Rules framed under the Indian Mines Act, VIII of 1901, regarding Mine Managers and their certificates.

No. 3.

No. 1053-57C., dated Shillong, the 4th February 1907.

Memo. by-The Under-Secretary to the Government of Eastern Bengal and Assam.

Copy of Notification No. 894-82, dated the 26th January 1907, issued by the Government of India in the Department of Commerce and Industry, forwarded to all Commissioners of Divisions, Eastern Bengal and Assam, for information.

The 7th February 1907.

No. 1140C.—The following Notification by the Government of India in the Department of Commerce and Industry is republished for general information:—

1

No. 894-82, dated Calcutta, the 26th January 1907.—Geology and Minerals.—In exercise of the power conferred by Section 20 of the Indian Mines Act, 1901 (VIII of 1901) the Governor General in Council is pleased to direct that for the last sentence in Rule 30 of the rules regarding Mine Managers and their certificates, published with Notification No. 2968—82, dated the 21st April 1906, the following shall be substituted, namely:—

"Every regulation made by the Board under this rule shall be published in the local official gazette, and except as regards examinations held before the end of January 1907, no such regulations shall take effect until six months from the date on which it was first so published."

P. C. LYON,

Chief Secretary to the Government of Eastern Bengal and Assam.